

## **Tripura Ispat (A Unit Of Lohia Group) Vs Union Of India And Ors.**

**Court:** Tripura High Court

**Date of Decision:** Jan. 12, 2021

**Acts Referred:** Constitution Of India, 1950 " Article 142

Central Excise Act, 1944 " Section 11A, 11A(1), 35

Income Tax Act, 1961 " Section 40, 263

**Hon'ble Judges:** Akil Kureshi, CJ; S.G. Chattopadhyay, J

**Bench:** Division Bench

**Advocate:** Dr. A.K. Saraf, Kousik Roy, Paramartha Datta

**Final Decision:** Disposed Of

### **Judgement**